

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.710

TO BE ANSWERED ON THE 1st MARCH, 2016/PHALGUNA 11,1937 (SAKA)

DOWRY DEATHS

710. SHRIMATI DARSHANA VIKRAM JARDOSH:
SHRI NANDI YELLAIAH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether cases of dowry harassment and dowry deaths have been reported from various parts of the country;

(b) if so, the details thereof and the total number of such cases reported, accused arrested, convicted, conviction rate achieved and the steps taken to improve the conviction rate during each of the last three years and the current year, State-wise;

(c) the action taken by the Union and the State Governments to curb activities of false allegation of rape and dowry harassment along with the steps taken for amendment in relevant laws to penalize the false complainants;

(d) whether the Government has issued advisories to the States and police departments in this regard; and

(e) if so, the details thereof and the reaction of the States and police department in this regard along with the other measures taken to stop such cases in future?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) & (b): As per information provided by the National Crime Records Bureau (NCRB), cases of dowry harassment and dowry deaths have been

reported from various parts of the country. State/UT wise cases reported, cases charge sheeted, cases convicted, cases conviction rate, persons arrested, persons charge sheeted and persons convicted under dowry deaths (section 304B IPC) during 2012-2014 is at Annexure-I.

(c): MHA issues Advisories from time to time to the State Governments/UTs to check the misuse of the section 498A of IPC. These advisories are available at www.mha.nic.in. IPC, under section 182, which provides punishment for making false complaints. The Law Commission of India in its 243rd Report recommended that a new sub-section (3) may be added to Section 41 of Cr. PC to amicably resolve matters and avoid arrests in false complaints.

(d) & (e): Ministry of Home Affairs has requested the States/UTs dated 5th January, 2015 on "Setting up of IUCAWs in different parts of the country, the objective of these units will be to assist local police in investigation of heinous crimes viz. Rape, dowry death, acid attack, Human Trafficking against women etc. which is available at http://mha.nic.in/sites/upload_files/mha/files/CrimesagainstWomen0601.PDF

Advisory dated 12th May, 2015 on Comprehensive approach towards crimes against women has been issued which is available at

http://mha.nic.in/sites/upload_files/mha/files/AdvisoryCompAppCrimeAgainstWomen_130515.pdf

As per the seventh schedule to the Constitution of India `Police` and `Public Order` are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/ Union Territory Administrations.

State/UT wise cases registered(CR), cases charge sheeted (CS), cases convicted (CV), cases conviction rate (CVR), persons arrested (PAR), persons charge sheeted (PCS) and persons convicted (PCV) under Dowry Deaths (sec. 304B IPC) during 2012-2014																						
SL	State/UT	2012							2013							2014						
		CR	CS	CV	CVR	PAR	PCS	PCV	CR	CVR	CS	CV	PAR	PCS	PCV	CR	CVR	CS	CV	PAR	PCS	PCV
1	Andhra Pradesh	504	532	55	11.111	1267	1391	146	492	11.5	448	52	1184	1104	126	215	19.6	186	29	531	402	45
2	Arunachal Pradesh	1	0	0	-	2	0	0	0	-	1	0	0	1	0	1	-	0	0	1	0	0
3	Assam	140	85	10	40	215	153	18	170	33.8	103	23	205	164	25	188	28.6	111	18	284	142	24
4	Bihar	1275	1349	164	30.203	3994	3741	314	1182	25.8	1066	149	2893	3436	308	1373	26.6	1079	135	2384	1899	235
5	Chhattisgarh	81	81	40	46.512	211	213	106	109	28.6	97	28	256	243	66	128	43.8	124	42	337	343	88
6	Goa	0	1	0	-	0	2	0	0	50.0	1	1	1	1	2	0	-	0	0	0	0	0
7	Gujarat	21	22	0	0	38	38	0	29	3.8	29	1	67	71	2	23	7.1	22	1	59	55	3
8	Haryana	258	231	69	26.953	481	468	125	263	31.4	233	82	455	494	162	293	25.8	256	57	568	555	102
9	Himachal Pradesh	2	2	0	0	4	4	0	0	0.0	0	0	0	0	0	1	100.0	1	1	5	5	4
10	Jammu & Kashmir	8	13	1	14.286	23	23	2	7	11.1	6	1	14	12	1	5	0.0	5	0	14	15	0
11	Jharkhand	302	252	87	40.278	444	490	173	307	44.4	247	96	595	434	148	350	39.5	368	70	498	683	96
12	Karnataka	218	216	33	19.412	539	539	62	277	16.4	225	24	770	734	54	313	9.6	295	13	675	651	20
13	Kerala	32	21	2	16.667	38	30	2	21	16.7	21	1	29	29	1	28	0.0	21	0	56	39	0
14	Madhya Pradesh	743	762	188	32.867	2142	2146	536	776	32.5	753	220	2162	2135	590	733	46.2	733	316	2017	2048	747
15	Maharashtra	329	297	32	16.931	1141	1129	85	320	8.1	328	17	1179	1246	47	279	9.6	266	19	949	1004	45
16	Manipur	0	0	0	-	0	0	0	0	-	0	0	0	0	0	1	-	0	0	1	0	0
17	Meghalaya	1	0	0	-	4	0	0	2	-	1	0	1	1	0	1	-	2	0	1	2	0
18	Mizoram	0	0	0	-	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0
19	Nagaland	0	0	0	-	0	0	0	1	-	0	0	1	0	0	0	-	1	0	0	1	0
20	Odisha	525	494	24	8.2759	903	875	45	395	12.9	397	29	785	808	79	441	11.0	466	41	1326	1267	129
21	Punjab	118	95	46	46.465	274	223	109	126	55.0	93	66	314	229	130	90	44.7	80	38	186	165	82
22	Rajasthan	478	357	95	40.426	631	629	196	453	44.1	349	97	581	577	144	408	39.5	319	134	531	528	244
23	Sikkim	1	2	0	-	9	4	0	0	50.0	2	2	0	5	6	0	-	0	0	0	0	0
24	Tamil Nadu	110	124	20	18.519	278	343	59	118	24.1	118	27	262	263	83	95	28.5	143	45	292	326	97
25	Telangana				NE					NE						289	15.0	282	37	722	754	64
26	Tripura	37	27	5	22.727	87	49	8	29	25.0	36	3	77	87	3	33	33.3	40	4	95	78	5
27	Uttar Pradesh	2244	1785	619	48.933	9884	6236	1936	2335	48.9	1864	690	10405	6326	1967	2469	48.7	2068	602	10660	7088	1895
28	Uttarakhand	71	64	90	74.38	147	189	144	43	54.4	34	31	70	68	70	38	41.7	35	15	92	89	29
29	West Bengal	593	575	41	12.275	1345	1345	79	481	11.5	437	33	1284	1144	69	501	10.4	599	26	994	1089	43
	TOTAL STATE(S)	8092	7387	1621	31.922	24101	20260	4145	7936	32.2	6889	1673	23590	19612	4083	8296	32.9	7502	1643	23278	19228	3997
30	A & N Islands	2	1	0	-	3	3	0	1	-	1	0	2	1	0	3	-	2	0	8	7	0
31	Chandigarh	5	7	1	25	14	15	3	1	40.0	1	2	4	5	6	2	66.7	3	2	3	4	2
32	D&N Haveli	0	0	0	-	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0
33	Daman & Diu	0	0	0	-	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0
34	Delhi UT	134	141	62	46.617	300	317	148	144	40.2	121	33	268	261	93	153	38.6	146	27	295	231	59
35	Lakshadweep	0	0	0	-	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0
36	Puducherry	0	1	0	0	0	5	0	1	-	1	0	0	3	0	1	-	0	0	3	0	0
	TOTAL UT(S)	141	150	63	45.652	317	340	151	147	40.2	124	35	274	270	99	159	39.7	151	29	309	242	61
	TOTAL (ALL INDIA)	8233	7537	1684	32.285	24418	20600	4296	8083	32.3	7013	1708	23864	19882	4182	8455	33.0	7653	1672	23587	19470	4058
	Source : Crime in India																					
	Disposal of cases/persons by police/ courts may also includes cases/persons of previous years also.																					